

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (MeitY)
LOK SABHA
UNSTARRED QUESTION No. 3238
TO BE ANSWERED ON: 22.03.2017

DIGITAL LOCKER

3238. ADV. M. UDHAYAKUMAR

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government is considering to appoint an authority to manage its digital locker initiative and if so, the details thereof;
- (b) whether the digital locker is one of the key projects under Digital India Programme; and
- (c) if so, the salient features thereof along with the role of private players, if any, under the same?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI P.P. CHAUDHARY)

(a): Yes, Sir. Digital Locker Authority has been constituted through an office order, dated 4th October 2016, exercising the powers conferred by sub-rule (1) of rule 3 of the Information Technology (Preservation and Retention of Information by Intermediaries Providing Digital Locker Facilities) Rules, 2016.

(b): Yes, Sir.

(c): The Digital Locker authority has been constituted to establish, administer, and manage Digital Locker system to preserve and retain information for efficient delivery of services to the users through Digital Locker system. The private players, called Digital Locker Service Providers, are intermediaries, to provide Digital Locker, Access Gateways, or, Repository facilities electronically, in accordance with the Digital Locker rules.
